

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**F.A. No.198 of 2015**

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Central Coalfields Limited (CMD), Darbhanga House, Ranchi  
... Appellant  
Versus  
Kameshwar Ganjhu & Others ... Respondents  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Appellant : Mr. Amit Kumar Das, Advocate  
For the State : Mr. R.K. Shahi, A.C. to S.C. L&C I  
For the Respondents : Mr. Jitesh Kumar, Advocate  
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**Order No.12 Dated- 14.09.2020**  
**I.A. No.6703 of 2017**

Heard the parties through video conferencing.

Learned counsel for the appellant submits that this interlocutory application has been filed to condone the delay of 371 days in filing this appeal. It is next submitted by the learned counsel for the appellant that after obtaining certified copy, the legal department of the appellant-company in its hierarchy consumed sometime in taking the decision to file this appeal. It is next submitted that appellant has very good grounds to agitate in this appeal and unless the delay is condoned, the appellant will be highly prejudiced.

The respondents do have any serious objection for condonation of the delay in filing this appeal

Considering the aforesaid facts, the delay of 371 days in filing this appeal is condoned.

This interlocutory application is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**

**F.A. No.198 of 2015**

Perusal of the record reveals that respondent No.8 has died sometime before 16.01.2020. Since no prayer for substitution of legal representatives has been made, hence, under such circumstances this appeal abates in respect of the respondent No.8.

This appeal will be heard.

Admit.

Call for the Lower Court Records.

List this appeal under the heading '**For Hearing**' only against respondent Nos.1(a) to 7 and 9 to 11 after receipt of the Lower Court Records.

**(Anil Kumar Choudhary, J.)**